

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building,36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 32/TT/2021

Date: 14.6.2021

To,

Shri S.S. Raju,
Chief General Manager (Commercial),
Power Grid Corporation of India Ltd. ,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff of 2014-19 tariff block and (ii) determination of transmission tariff of 2019-24 for in respect of assets under “Northern Region System Strengthening Scheme- XXVIII” in Northern Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.7.2021:

- a) IDC discharge statements in Excel formats for all the assets covered in the instant petition;
- b) Forms- 5, 12A, 13 for 2014-19 period for all the assets;
- c) Chronological events leading to time over-run for Assets- B and C alongwith detailed justification;
- d) With regard to additional capitalization for 2014-19 tariff period, submit the following information:
 - (i) Details of unexecuted/balance works carried out during 2014-19 tariff

